Proper implementation of MGNREGS

1085. PROF. SAIF-UD-DIN SOZ: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there are complaints that MGNREGS has not been implemented properly; and

(b) if so, what mechanism would the Ministry put in place to ensure gains to the targeted group through this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir. Ministry has received a total of 2250 complaints relating to irregularities of all types in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) upto 26.7.2011. The complaints mainly relate to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc.

(b) As implementation of the Act is done by the State Government in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned States for taking appropriate action as per law. In complaints of serious nature, the Ministry deputes National Level Monitors (NLMs) to investigate the complaints. Reports of the NLMs are shared with the concerned State Governments for taking corrective action. The mechanism of State and district level Vigilance and Monitoring Committees is also available for monitoring of the scheme. States have also been directed to appoint district level Ombudsman for redressal of grievances in a time bound manner under the scheme.

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12.00 NOON

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table of the House.

PAPERS LAID ON TABLE

I. Report and Accounts (2009-10) of HEC, Ranchi and related papers.

II. MoU between Government of India and various Limited Companies.

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): Sir, I lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619 A of the Companies Act, 1956:—

(a) Annual Report and Accounts of the Heavy Engineering Corporation Limited (HEC), Ranchi, for the year 2009-10, together with